

TRIPURA



GAZETTE

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PART-- I --Orders and Notifications by the Government of Tripura, the High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR
WEST TRIPURA DISTRICT
(JUDICIAL SECTION).

No. F. 4(11)/DM/W/JDL/Vol-IV/2013/9626(i-xxiii)

Dated, Agartala, the 4th October, 2019.

ORDER

WHEREAS, request has been received from the S.P. (DIB), West Tripura vide letter No. 32285-97/SP/DIB/W/2019 dated 03/10/2019 for imposition of restriction on movement of people in **Indo-Bangladesh Border Fencing (IBB)** areas along with Indo-Bangladesh International border under West Tripura District :

AND

Whereas, the prohibitory order u/s. 144 of Cr. P. C issued Vide No./F. 4(11)/DM/W/JDL/VOL-IV/2013/8596-8614 dated 11.07.2019 are under in force till 3rd October, 2019 only :

AND

WHEREAS, it is apprehended that the miscreants, smugglers, anti-social elements etc. taking advantage of vast stretch of Indo-Bangladesh International Border in West Tripura District may cause Law and Order problem in border areas.

AND

WHEREAS, I, Sri Tapan Kr. Das District Magistrate & Collector, West Tripura District, Agartala am satisfied that there are sufficient grounds for imposing restriction on movement of people and vehicles during odd hours along border areas to prevent danger to human life, public property and to maintain peace and tranquility between 8-00 P.M. and 5.00 A.M. everyday.

NOW, THEREFORE, in exercise of powers conferred upon me U/S 144 of Cr. P.C., 1973, I, **Sri Tapan Kr. Das** District Magistrate & Collector, West Tripura District, Agartala hereby prohibit movement of people and any vehicles along 500 (five hundred) Meter distance of Indo-Bangladesh International Border under Sadar, Mohanpur Sub-Divisions of West Tripura District between-8-00 P.M. to 5-00 A.M.

HOWEVER, this prohibitory order shall not be applicable to the:

1. Movement of Military/paramilitary Force and State Police personnel and their vehicles engaged in maintenance of Law and Order.
2. Movement of the members of public authorized by the D. M. (West), S.P.(West) and SDM of Sadar, Mohanpur Sub-Divisions.
3. Movement of Government servants when it is essential for discharge of emergent official duties and
4. Movement of patients requiring immediate medical treatment.

In view of the emergent nature of situation and with a view to ensure public peace and tranquility, this order is passed ex-parte.

Any person violating this order shall be liable to be prosecuted U/S 188 I.P.C.

The above restriction shall come into force with effect from **04th October, 2019** in continuation to order No. F. 4(11)/DM/W/JDL/VOL-IV/2013/8596-8614 dated 11.07.2019 and shall reman in force up to 03rd January, 2020.

Given under my seal and signature, this day 4th October, 2019.

SCHEDULE

This strip of area falling within 500 (five-hundred) meters along Indo-Bangladesh International Border of entire Sadar, Mohanpur Sub-Divisions of West Tripura District.

Sri Tapan Kr. Das
District Magistrate & Collector,
West Tripura District

To

The Superintendent of Police (DIB), West Tripura District, Agartala. This refers to his letter No. F. No. 32285-97/SP/DIB/W/2019 dated 03/10/2019.

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PART -- II Advertisements and Notices

GOVERNMENT OF TRIPURA
PUBLIC WORKS DEPARTMENT

NOTICE INVITING e-TENDER NO. 04/EE/WRD-I/e-tender/2019-20
Dated:17-10-2019

Memo No.F.16(2)/EE/WRD-I/3389-3417

Dated, Agartala, the 17th October, 2019.

The **Executive Engineer, Water Resource Division No.I, Kunjaban, Agartala, Tripura**, invites on behalf of the "Governor of Tripura" **percentage rate e-tender** from the Central & State public sector undertaking/enterprise and eligible Bidders/Firms/Agencies of appropriate class registered with PWD/TTAADC/MES/CPWD/Railway/Other State PWD **up to 3.00 P.M.** on **12.11.2019** for the following works:-

SL. No.	Name of the Works	Estimated Cost	Earnest Money	Time for Completion	Last date and time for document downloading and bidding	Time and date of opening of Bid	Document downloading and bidding at application	Class of Bidder
1.	Mtc. of different M.I. Schemes under W.R. Sub-Division, Khowai during the year 2019-20/ SH:-Rewinding of different motors for M.I.Schemes under Khowai, Padmabil & Tulashikhar R.D Block etc. DNIeTNo.13/EE/WRD-1/DNIeT/2019-20	Rs.4,99,613.00	Rs.4,996.00	6 (Six) Months				
2.	Renovation of different M.I.Schemes under Teliamura & Mungiakami Block under W.R.Sub-Division, Teliamura during the year 2019-20/ SH:Repairing & Rewinding of horizontal/ Submersible pump motor, Panel Board including suction delivery line etc. DNIeTNo.14/EE/WRD-1/DNIeT/2019-20	Rs.4,99,357.00	Rs.4,994.00	12 (Twelve) Months	Up to 15.00 Hrs On 12th November, 2019	At 16.00 Hrs On 14th November, 2019	https://tripuratenders.gov.in	Appropriate Class

SL. No.	Name of the Works	Estimated Cost	Earnest Money	Time for Completion	Last date and time for document downloading and bidding	Time and date of opening of Bid	Document downloading and bidding at application	Class of Bidder
3.	Renovation of different M.I.Schemes under Kalyanpur Block under W.R.Sub-Division, Teliamura during the year 2019-20/SH:Repairing & Rewinding of horizontal/Submersible pump motor, Panel Board including suction delivery line etc. DNleTNo.15/EE/WRD-1/DNleT/2019-20	Rs.4,99,357.00	Rs.4,994.00	12 (Twelve) Months				
4.	Mtc. of different M.I. Schemes under Old Agartala Block/SH:-Repairing pump motor, suction delivery and electrical accessories, Rewinding of horizontal & Submersible motors etc. DNleTNo.16/EE/WRD-1/DNleT/2019-20	Rs.2,46,789.00	Rs.2,468.00	1 (one) Month				
5.	Mtc. of different M.I. Schemes under Mandwi Block/SH:-Repairing of pump motor, suction delivery and electrical accessories, Rewinding of horizontal & Submersible motors etc. DNleTNo.17/EE/WRD-1/DNleT/2019-20	Rs.2,50,988.00	Rs.2,510.00	1 (one) Month				
6.	Mtc. of different M.I. Schemes under Jirania Block/SH:-Repairing of pump motor, suction delivery and electrical accessories, Rewinding of horizontal & Submersible motors etc. DNleTNo.18/EE/WRD-1/DNleT/2019-20	Rs.2,46,789.00	Rs.2,468.00	1 (one) Month				
7.	Mtc. of different M.I. Schemes under Belbari Block/SH:-Repairing of pump motor, suction delivery and electrical accessories, Rewinding of horizontal & Submersible motors etc. DNleTNo.19/EE/WRD-1/DNleT/2019-20	Rs.2,50,988.00	Rs.2,510.00	1 (one) Month				
8.	Mtc. of different M.I. Schemes under W.R. Sub-Division, Khowai during the year 2019-20 SH:-Repairing of pump motors, for different M.I. Schemes in Khowai, Padmabil & Tulashikhar RD Block etc. DNleTNo.20/EE/WRD-1/DNleT/2019-20	Rs.4,99,695.00	Rs.4,997.00	6 (Six) Months				
					Up to 15.00 Hrs On 12th November, 2019	At 16.00 Hrs On 14th November, 2019	https://tripuratenders.gov.in	Appropriate Class

15. Bid documents consisting of qualification information and eligibility criteria of bidders, plans, specifications, drawings, the schedule of quantities of the various classes of work to be done and the set of terms and conditions of the contract to be complied with by the bidder, can be seen in the website <https://tripuratenders.gov.in> at free of cost between 17/10/2019 to 12/11/2019.

Bid fee and Earnest Money are to be paid electronically over the online payment facility provided in the portal **any time after start date of bid submission and before bid submission end date using Net Banking** facility by the bidders. The Bid Fee of Rs.1000.00(Rupees One thousand) only, to be paid electronically over the online payment facility, is Non-Refundable and to be deposited to the Government account automatically as revenue.

16. a. Bid shall be uploaded in single-bid system with all Pre-Qualification and other details. Bidder shall participate in bid online through website <https://tripuratenders.gov.in>, for which they shall register/enroll themselves in the same website. Submission of bids physically is not permitted.

b. To participate in bid, the bidder shall have a valid Class 2/Class 3 Digital Signature Certificate (DSC), obtained from the certifying authorities enlisted by Controller of Certifying Authorities (CCA) at <http://cca.gov.in>.

c) Bids will be opened online through website <https://tripuratenders.gov.in> at 16.00 hours on **14-11-2019** in the office of the **Executive Engineer, Water Resource Division No.I, Kunjaban, Agartala, Tripura**. If the office happens to be closed on the date of opening of the bids as specified, the bids will be opened on the next working day at the same time and venue.

17. If a bidder is enlisted in the PWD as well as in MES, P&T, Railways or State PWDs he shall be eligible to bid for works up to the amount permitted by virtue of his enlistment in the PWD even if he may be authorized to bid for bigger works in the CPWD/MES/P&T and/or Railways.

18. Bids of intending bidders who are near relatives of Divisional Accountant or Superintending Engineer or Executive Engineer or Assistant Engineer or Junior Engineer of the Circle in which the work is to be executed, will be rejected.

Note:- A near relative includes wife, husband, parents, in-laws, children, brothers, sisters, uncles, aunts and cousins.

19. No Engineer of Gazetted rank or other official employed in the Engineering or Administrative duties in an Engineering Department of the State Government is allowed to work as a bidder for a period of two years after his retirement from Government services, without Government permission. This contract is liable to be cancelled if either the bidder or any of his employees is found any time to be such a person who has not obtained the permission of the Government as stated above before submission of the bid or engagement in the bidder's service.

20. If the percentage quoted in the pre-defined BOQ by a bidder is found to be either abnormally high or due to unethical practices adopted at the time of bidding process, such bids shall be rejected.

21. Each bidder shall submit only one bid for the work. A bidder who submits more than one bid will cause disqualification of all the bids submitted by the bidder.

22. The bidder, at the bidders own responsibility and risk, is advised to visit and examine the Site of Work and its surroundings and obtain all information that may be necessary for preparing the bid for entering into a contract, for construction of the work. The costs of visiting the site shall be at the Bidder's own expense.

23.A) The bid for the work shall remain valid for acceptance for a period **180(One hundred eighty) days** from the last date of submission of the bid.

B. If any bidder withdraws his bid within the validity period then the Government shall, without prejudice to any other right or remedy, be at liberty to forfeit the earnest money @50%.

C. In case the bidder fails to commence the work specified in the bidding documents on 15th day or such time period as mentioned in letter of award after the date on which the Engineer-In-Charge issues written orders to commence the work, or from the date of handing over of the site, whichever is later, the Government shall, without prejudice to any other right or remedy, be at liberty to forfeit whole of the earnest money absolutely.

24. Rate Quotation:

- (iii) Bidder shall quote rate in percentage below/above/at par in figures only in the Bill of Quantity (BOQ) which is in MS-Excel (macro enabled) and should be downloaded from the e-procurement application <https://tripuratenders.gov.in> and the same BOQ should be filled up properly and uploaded as a part of bid with digital signing.
- (iv) Name of bidder must be written in the appropriate field of Bill of Quantity (BOQ) by bidder.

25. Earnest Money of those bidders who are disqualified after technical evaluation will automatically be returned to the respective bidder's bank account as used during on line payment, once the technical evaluation is completed in the e-procurement portal.

Earnest money of all bidder's including L1 will automatically be returned to their bank account once process of "Award of Contract" (AOC) is completed. In case of **lowest rate quoting bidder i.e. L1**, the bidder is to deposit a **"Bank Guarantee"** of **equivalent amount** of the **Earnest Money** from any Notionalized Bank having branch at Agartala in the format as prescribed by the **Tender Inviting Authority (TIA)** and to be deposited **within 15 (fifteen) days** from the date of letter communicating to deposit the amount in favour of the concerned **Executive Engineer** by the bidder.

On receipt of "Bank Guarantee" from the L1 Bidder, the concerned **Executive Engineer** shall scrutinize its authenticity, validity and amount as per bid document.

26. The **security deposit** will be collected by deductions from the running bills of the Bidders at the rate mentioned below and the earnest money will be treated as part of security deposit. Performance security only for bids with quoted rate less than the 15% of the estimated cost of work put to bid may be accepted as Bank Guarantee of Scheduled Banks:-

A sum @ 10% of the gross amount of the bill shall be deducted from each running bill of the Bidder till the sum along with the earnest money equal to amount of 10% of the bided value of the work subject to following limit.

- d. Bided value upto Rs. 100.00 lacs Security Deposit @ 10% subject to maximum of Rs.5.0 lakhs.
- e. Bided value above Rs. 100.00 lacs upto Rs. 200.00 lacs Security Deposit @ 10% subject to maximum of Rs.15.0 lakhs.
- f. Bided value above Rs.200.00 lacs Security Deposit @ 10% subject to maximum of Rs.25.0 lakhs.

In addition, the Bidder shall be required to deposit an amount equal to Maximum 5% of the bided value of the contract as Performance Security (only for bids with quoted rate less than the (-) 15% of the estimated cost of work put to bid) within the period prescribed for commencement of work in the letter of award issued to him as per condition given in the NIT for single bid system.

For Bids up to 15% less than the estimated contract value of work, no additional security deposit is required. But for bid less than 15% of the estimated Contract value of work, the difference between the bided amount and 85% of the estimated contract value, shall be paid by the successful bidder at the time of concluding agreement as an additional security to fulfill the contract through a Bank Guarantee or Demand Draft on a Nationalized Bank/Scheduled bank in the prescribed format valid till completion of the work in all respects.

27. If an individual makes the bid, it shall be digitally signed by him/her and the undertaking shall also be signed with his/her full name and his/her address. If a firm makes the bid, a member of the firm shall digitally sign it and the undertaking shall be signed with the co-partnership name by the same member of the firm, who shall also sign his/her own name, and the name and address of each member of the firm shall be given. If the bid is made by a corporation, it shall be digitally signed by a duly authorized officer and the undertaking shall also be signed by the same duly authorized officer who shall produce with his/her bid satisfactory evidence of his/her authorization. Such corporation submitting bids may be required to furnish evidence of its corporate existence, before the contract is executed.

28. The percentage rate quoted by the Bidder shall be deemed to be inclusive of the sales and other levies, duties, royalties, cess, toll taxes of Central and State Governments, local bodies and authorities that the Bidder will have to pay for the performance of this contract. The employer will perform such duties about the deduction of such taxes at source as per applicable law.

15. Other details can be seen in the bid documents and for any enquiry, please contact by e-mail to wrdivision1@rediffmail.com

Designation :

Er. Pankaj Kr. Raha
Executive Engineer,
Water Resource Division No-I
Kunjaban, Agartala, Tripura.

